

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Criminal) No(s). 234/2020

RAJUBALA DAS

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 70950/2021 - CLARIFICATION/DIRECTION)

Date : 16-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Pai Amit, Adv.
M/S. Kings and Alliance LLP, AORFor Respondent(s) Mr. R Bala, Sr. Adv.
Mr. Kanu Agrawal, Adv.
Mr. Vatsal Joshi, Adv.
Mrs. Swati Ghirdiyal, Adv.
Mr. Balaji Srinivasan, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Arvind Kumar Sharma, AORMr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.
Mr. Sumit Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E R

We have perused the report dated 14th May, 2024 submitted by the Assam State Legal Services Authority. The report is in partial compliance with the directions issued under the order dated 30th April, 2024. The Assam Legal Services Authority has not reported about the facilities which are made available to the declared foreigners in the Detention Centre. The report shows that there is a detention centre also known as transit camp at Matia, Goalpara

district of Assam. There are 17 declared foreigners detained in the said Detention Centre/Transit Camp out of which 04 have already spent more than 02 years.

We are of the view that the Union of India must take immediate steps for deporting these 17 declared foreigners as it is not the case that there are any offences registered in India against them. Priority should be given to deport 04 persons who have spent more than 02 years in the Detention Centre.

The Advocate-on-Record for the Union of India shall forward a copy of this order to all the concerned Authorities of the Union of India to take immediate steps for deporting these 17 declared foreigners.

A compliance affidavit shall be filed by an appropriate officer of the Union of India within a period of two months from today.

List on 26th July, 2024 to consider the compliance affidavit of the Union of India.

In the meanwhile, the Committee appointed by the Assam State Legal Services Authority shall again visit the Detention Centre with a view to find out the nature of the facilities made available to the declared foreigners in the said Detention Centre.

Further report by the Assam State Legal Services Authority shall be filed before the next date. A copy of this order be forwarded to the said Authority.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)